

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 604 of 2018

1) Smt: Pratima Das, wife of Late Lakshman Das, ex-MATE FGM, aged about 46 years, residing at 68/1/20, Barisha Purba Para Road, P.S. - Haridevpur, Kolkata, Thakurpukur, South Twenty Four Paraganas, West Bengal, 700063, house wife.

2) Sri. Anirban Das son of late Lakshman Das aged about 24 years residing at 68/1/20, Barisha Purba Para Road, P.S. - Haridevpur, Kolkata, Thakurpukur, South Twenty Four Paraganas, West Bengal, 700063, unemployed.

... Applicant.

---VERSUS---

1. Union of India service through the Secretary, Ministry of Defence, Sastry Bhaban, New Delhi -1.

Ad

2. Controller of Defence Accounts (FUNDS), 24 Parganas (South), Alipore Kolkata- 700027.
3. Garrison Enginner (FW), Military Engineer Services, D-9, Commissariat Road Hastings, Kolkata. 700022
4. Chief Engineer Kolkata Zone, Ballygunge Maidan Camp, Kolkata-19.

... Respondents.



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A./350/604/2018
M.A/350/312/2018

Date of Order: 24.09.2018

Coram : Hon'ble Mr. A.K.Patnaik, Judicial Member

Hon'ble Dr. Mrs. N.Chatterjee, Administrative Member

Pratima Das & Another ---Applicants

Versus

Union of India & Ors. ----Respondents

For the Applicant(s): Ms. T.Maity

For the Respondent(s): None

O R D E R (Oral)

A.K.Patnaik, Judicial Member:

Heard Ms. T.Maity, Ld. Counsel for the applicants.

2. M.A.No. 312/2018 filed for joint prosecution of this case is allowed and disposed of.

3. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

"8.(i) An order directing the respondents to consider the representation dated 12.12.2017 and directing to the respondents to give an appointment on compassionate ground in favour of applicant no. 2.

(ii) An order directing the respondents to transmit and submits before the Hon'ble Tribunal all the records and paper in connection

✓

with the case.

(iii) Any other relief or reliefs as may be admissible on the basis of the Adjudication of the matter.

(iv) Cost of the proceedings."

4. Ld. Counsel for the applicants submitted that the husband of applicant No. 1, viz. Lakshman Das, who was an employee of AGEE/MII(FW) Kolkata, died on 04.07.2012. After death of husband, she was facing great hardships as her husband was the only bread winner. It is submitted by the Ld. Counsel for the applicants that ventilating her grievances applicant No. 1 made a representation on 12.12.2017 vide Annexure-A/7 before the Respondents for compassionate appointment in favour of her son Anirban Das (applicant No.2) but till date no action has been taken. Ld. Counsel for the applicant submitted that the grievance of the applicant can be redressed if the Respondents are directed to consider the representation within a specific time frame.

5. Having heard Ld. Counsel for the applicants, without entering into the merit of the matter, we dispose of this O.A. by directing the Respondents to consider the representation dated 12.12.2017 of the applicant and pass a reasoned and speaking order within a period of six weeks from the date of receipt of copy of this order. We make it clear that if after such consideration the applicants are found to be entitled for compassionate appointment then expeditious steps be taken to redress their grievance. We also make it clear that if in the meantime the representation of the applicants have already been disposed of then the result thereof be communicated to the applicants within a period of two weeks.

6. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

7. Copies of this order be handed over to the Ld. Counsels for both the sides.

(Dr. Nandita Chatterjee)
Member (A)

(A.K. Patnaik)
Member (J)

RK/PS